## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:940 ANSWERED ON:29.11.2012 APPOINTMENT OF MEMBERS OF ST COMMUNITY AS JUDGES IN COURTS Dhurve Jyoti;Naranbhai Shri Kachhadia

## Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the sanctioned strength and actual strength of judges in High Courts and the Supreme Court, SC,ST, OBC and General, categorywise;

(b) whether the members of ST community have not been appointed as judges in the Supreme Court and High Court;

(c) if so, the details thereof and the reasons therefor; and

(d) the steps being/proposed to be taken to fill all the vacancies pertaining to ST category, expeditiously?

## Answer

## MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (d) : A Statement showing the sanctioned strength and actual strength of judges in High Courts and the Supreme Court as on 23.11.2012, is at Annex. Appointment of Judges of the Supreme Court and High Courts is made under Articles 124 and 217 of the Constitution of India respectively, which do not provide for reservation for any caste or class of persons. The Government has, however, requested the Chief Justices of the High Courts to send proposals for appointment of Judges from suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and from amongst women.